

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29616/2023

(Arising out of impugned judgment and order dated 13-09-2022 in WP(C) No. 23618/2021 passed by the High Court of Orissa at Cuttack)

THE STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

RAMESH CHANDRA BEHERA

Respondent(s)

(IA No.148992/2023-CONDONATION OF DELAY IN FILING)

Date : 31-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Shibashish Misra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Representing the State of Odisha, Mr. Shibashish Misra, learned counsel produces the list of 133 cases pertaining to the Tribunals direction to modify the grade pay for the concerned Government employees (now retired), under the second and third Revised Assured Career Progression (RACP) Scheme. In many of those cases, notice and interim orders were passed by this Court. The learned counsel refers to one such order dated 14.08.2023 passed by this Court, in the SLP (Civil) Diary No. 28456 of 2023.

Issue notice on the application for condonation of delay as also on the Special Leave Petition.

In the meantime, subject to the condition that no recovery

shall be made by the State of the alleged excess payment, the operation of the impugned order shall remain stayed.

Tag with SLP (Civil) Diary No. 8465 of 2023 and connected matters.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR